10379 D.G. (Min. of Irrig. and ASADHA 16, 1888 (SAKA) Bills 10380 Power) Introduced

सिगरोसी की खान से उस को कोयसा मिसेगा। लेकिन केन्द्रीय सरकार के कोयसा निगम ने सभी तक यह मुनासिब नहीं समझा है कि वह कोयसा देने के लिए उत्तर प्रदेश से समझौता करे। उत्तर प्रदेश बिजली की खपत मे सब से पीछे है।

समापति महोबय: माननीय सदस्य ने प्रपने समय से बहुत ज्यादा ले लिया है। प्रब वह समाप्त करे।

भी महाराज सिंह भारती : अगर प्राप की यही ग्राजा है तो मै खत्म करता ह ।

Mr. Chairman: I am very sorry he had to conclude It was a very inter esting speech

भी मणु लिमये : (मुगेर) प्रगर धाप उनको दो तीन मिनट घौर दे देते, नो वह प्रपनी बात खत्म कर लेते ।

Mr. Chairman: The next name in the list is Mr Onkar Lal Bohra He may start on $M(nd_{dy})$ when we take up this business

Shri M. N. Naghnoor (Belgaum) 1 have to make a submission One more hour may be given for this debate in respect of these Demands, so that some more members can participate We come from South and none of us has had an occasion to participate in this debate This is is a very important one

Mr. Chairman: He may raise this on Monday.

बी झोंकार लाल वोहरा : (चित्तौडगढ) सघापति महोदय, मैं माननीय सिचाई और बिजली मंत्री, डा० के० एल० राव द्वारा उपस्वित सिचाई एवं बिधुन् मंतालय के झनुदानो की मागों के बारे मे झपनी समस्यावे झीर झपने सुझाब उपस्थित करना चाहता हु। Mr. Chairman: He will continue on Monday Now we have to take up the Private Members' Business

15. 05 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS SEVENTH REPORT

OBVERIN NELFONI

श्वी हरदयाल देवगुच (पूर्व दिल्ली) श्रीमन्, मैं प्रस्ताव करता हू

'कि यह सभा गैर-सरकारी मदस्यो के विधेयकों तथा सकल्पो सम्बन्धी समिति के सातवे प्रतिवेदन से, जो सभा में 5 जुलाई, 1967 को पेश किया गया था सहमत है।''

Mr Chairman: The question is

"That this House agrees with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th July, 1967"

The motion was adopted.

Mr Chairman: Now, there are certain Bills to be intoduced. Thre first one is in the name of Shri Deven Sen The hon. Member is absent The secund one is in the name of Shri Kanwar Lal Gupta. He is also absent Now, Shri Madhu Limaye

15.06 hrs.

COMPANIES (AMENDMENT) BILL* (Substitution of sections 293A, 324 etc.)

भी मणु सिलवे (मुगेर): मैं प्रस्ताव करता हू कि कम्पनी ग्रधिनियम 1956 में ग्रागे सज्ञोधन करने वाले विधेयक को पेण करने की मनुमति दी जाये।

Mr. Chairman : The question is

"That leave be granted to introduce a Bill further to amend the Companies Act, 1986"

The motion was adopted.

lished in Gazettee of India Extraordinary, Part II. Section 2, dated 7-7-67. (A3) (A1) LSD-9. 10381 Constitution (Amdt.) Bill JULY 7, 1967 Constitution (Amdt.) Bill 10382

भी मचुलिमये · मैं विधेयक को पेज्ञ करता हं

INDUSTRIAL DISPUTES (AMEND-MENT) BILL*

(Amendment of sections 2, 10 etc.)

भी मणु लिमये (मुगेर) मैं प्रस्ताव करता हू कि ग्रौद्योगिक विवाद ग्रधिनियम, 1947 में ग्रागे संशोधन करने वाले विष्ठेयक को पेश करने की ग्रनुमति दी जाये।

Mr. Chairman: The question is

"That leave be granted to intro duce a Bill further to amend the Industrial Disputes Act, 1947'

The motion was adopted

भी मधु लिमये मै विश्वेयक को पेश करताह।

CONSTITUTION (AMENDMENT)

BILL*

(Amendment of the Eighth Schedule)

Shri Inder J. Malhotra (Jammu) I beg to move for leave to introduce a Bill further to amend the Constitution of India

Mr Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

Shri Inder J. Malhotra: I introduce the Bill

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 43 and the Seventh Schedule

डा॰ गोविन्ध बास (जबलपुर) : मैं प्रस्ताव करता हू कि भारत के सविधान मे भागे संसोधन करने वाले विधेयक को पेस करने की भन्मति दी जाये।

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The Motion was adopted.

डा० गोविन्द वास : मैं विघेयक को पेश करता हं।

HINDU MARRIAGE (AMENDMENT) BILL*

(Amendment of section 5)

भी प० ला० बाक्पाल (गगानगर). मैं प्रस्ताव करता हू कि हिन्दू विवाह ग्राधिनियम, 1955 में ग्रागे सशोधन करने वाले विधेयक को पेश करने की ग्रनुमति दी जाये।

Mr Chairman: The question is.

"That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955"

The motion was adopted

भ्यी प० ला० बारूपाल मैं विधेयक को पेश करता हं।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of the Preamble)

भी कु० दे० त्रिपाठी (उम्राव) में प्रस्ताव करता हूं कि भारत के सविधान में भागे संशोधन करने वाले विधेयक को पेश करने की मन्मति दी जाये।

Mr. Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India.".

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II sect. 2 Dated 7-7-67.